

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 95 of 2011&
IA 164 of 2011

Dated :22nd July, 2011

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

Bharat Sanchar Nigam Limited **... Appellant(s)**

Versus

Kerala State Electricity Board & Anr. **....Respondent(s)**

Counsel for the Appellant(s): Mr. Sharat Kapoor, Mr. Sourabh Chugh

ORDER

It is submitted that the Appellant has gone to High Court of Kerala and filed a Writ Petition and got some interim Orders as against the impugned Orders. Therefore, we are not inclined to entertain the Appeal.

However, the learned counsel for the Appellant seeks some time to get instructions from the client.

Post the matter on **05.08.2011.**

(V.J. Talwar)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

TS/KS